

169
IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 517/2022

IN THE MATTER OF:

D S Kataria & Ors.

..... Applicants

Versus

Govt. of NCT of Delhi & Ors

..... Respondents

ACTION TAKEN REPORT ON BEHALF OF THE
COMMISSIONER OF POLICE IN COMPLIANCE OF ORDER
DATED 23.01.2024

Most respectfully showeth:

1. The present action taken report is being filed in compliance of order dated 23.01.2024 passed by this Hon'ble Tribunal whereby Respondent No. 5 was directed to file response regarding the remedial measures required to be taken, particularly as to whether entry of heavy vehicles other than school buses and ambulance on the road in question can be prohibited/restricted at E-1/E-2 Road, Vasant Kunj.
2. That the road in front of E-1 and E-2 DDA Housing Complex, Vasant Kunj connects Mata Chowk, Mahipalpur to Ruchi Vihar and Rangpuri Village. There has been a consistent effort to deploy traffic police staff at Mata Chowk to address traffic violations effectively. There is regular deployment of traffic police staff at Mata Chowk, particularly focusing on the management of traffic violations such as improper parking and unauthorized entry into no-entry zones along the main road

opposite E-1 and E-2 colonies. Regular communication is also being maintained with the Residents' Welfare Association members, including the complainant herein. This proactive enforcement has resulted in a notable improvement in traffic discipline and safety in the area.

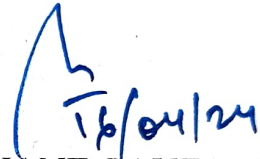
3. That the month-wise data for the period from January 1, 2024, to March 31, 2024 showing the traffic violations and action taken by the enforcement teams at Mata Chowk, E1& E2 Pocket Vasant Kunj is as under:

	E-CHALLAN IMPROPER PARKING	VOCA CHALLAN IMPROPER PARKING	NO ENTRY CHALLAN	OTHER CHALLAN
JAN 2024	211	333	02	516
FEB 2024	428	727	26	731
MARCH 2024	153	267	06	407
TOTAL	792	1327	34	1654

4. That as regards the challenges associated with heavy vehicular traffic in the area, it may be noted that the road in question serves as a vital artery leading to Rangpuri Village and the unauthorized colony, Ruchi Vihar. Moreover, it accommodates numerous residential areas, godowns, and small cargo warehouses, resulting in significant commercial activity and heavy vehicular movement. Therefore, prohibiting entry without providing alternative routes would adversely affect the residents and businesses relying on this thoroughfare. There are large tracts of vacant DDA land

surrounding this area. It is thus imperative for the Delhi Development Authority (DDA) to allocate space for creating alternative routes to create another road to cater to the transportation needs of residents in Rangpuri, Mahipalpur, and Ruchi Vihar and divert the heavy traffic from the E1-E2 Road.

The undersigned shall abide by orders/directions passed by Hon'ble Court.

A handwritten signature in blue ink, appearing to be 'Prashant Gautam', with the date '16/04/24' written below it.

(PRASHANT GAUTAM)
Dy. Commissioner of
Police(Traffic) New Delhi Range